

FORM A**PUBLIC ANNOUNCEMENT**

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF TREND COMMUNICATIONS INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1	NAME OF CORPORATE PERSON	TREND COMMUNICATIONS INDIA PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	06/09/1999
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Registrar of Companies, Delhi
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE PERSON	U52334HR1999PTC048468
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	229-230, Second Floor Tower B, Spazedge, Sector 47 Gurgaon-122001- Haryana, India
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	28.12.2020
7	NAME, ADDRESS, E-MAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Sanyam Goel Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram, Haryana-122001, India IBBI/IPA-002/IP-N00138/2017-18/10397 Email id : goelsanyam@gmail.com Mobile No. : +91- 9810868515
8	LAST DATE FOR SUBMISSION OF CLAIMS	27.01.2021

Notice is hereby given that the TREND COMMUNICATIONS INDIA PRIVATE LIMITED has commenced voluntary liquidation on 28.12.2020

The stakeholders of TREND COMMUNICATIONS INDIA PRIVATE LIMITED are hereby called upon to submit a proof of their claims on or before 27.01.2021 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sanyam Goel

Reg. No. IBBI/IPA-002/IP-N00138/2017-18/10397

Date: 29.12.2020

Place : Gurugram



FORM A
PUBLIC ANNOUNCEMENT
[Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017]
FOR THE ATTENTION OF THE STAKEHOLDERS OF
TREND COMMUNICATIONS INDIA PRIVATE LIMITED

RELEVANT PARTICULARS	
1. NAME OF CORPORATE PERSON	TREND COMMUNICATIONS INDIA PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	06/09/1999
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Registrar of Companies, Delhi
4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE PERSON	U52334HR1999PTC048468
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	229-230, Second Floor Tower B, Spazedge, Sector 47 Gurgaon-122001- Haryana, India
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	28.12.2020
7. NAME, ADDRESS, E-MAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Sanyam Goel Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram, Haryana-122001, India IBBI/IPA-002/IP-N00138/2017-18/10397 Email id : goelsanyam@gmail.com Mobile No. : +91- 9810868515
8. LAST DATE FOR SUBMISSION OF CLAIMS	27.01.2021

Notice is hereby given that the TREND COMMUNICATIONS INDIA PRIVATE LIMITED has commenced voluntary liquidation on 28.12.2020
The stakeholders of TREND COMMUNICATIONS INDIA PRIVATE LIMITED are hereby called upon to submit a proof of their claims on or before 27.01.2021 to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Date : 30.12.2020
Place : Gurugram
Sanyam Goel
Reg. No. IBBI/IPA-002/IP-N00138/2017-18/10397

APPENDIX IV
[See rule 8 (1)]
POSSESSION NOTICE
(for immovable property)

Whereas,
The undersigned being the Authorized Officer of the **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 16.01.2020 calling upon the Borrower(s) **SUNIL KUMAR AGARWAL AND LUCKY AGARWAL** to repay the amount mentioned in the Notice being **Rs.10,57,253/- Rupees Ten Lakh Fifty Seven Thousand Two Hundred Fifty Three Only** against Loan Account No.**HHEN0100184489** as on 14.01.2020 and interest there on within 60 days from the date of receipt of the said Notice.

The Borrower (s) having failed to repay the amount, Notice is hereby given to the Borrower (s) and the public in general that the undersigned has taken **symbolic possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 29.12.2020. The Borrower (s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs.10,57,253/- Rupees Ten Lakh Fifty Seven Thousand Two Hundred Fifty Three Only** as on 14.01.2020 and interest thereon.

The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

FLAT NO. H-3, (HIG TYPE) UPPER GROUND FLOOR, (MIDDLE RHS) MEASURING SUPER AREA 86.77 SQ. MTRS., CONSISTING THREE BED ROOMS, ONE DRAWING CUM DINING ROOM, ONE KITCHEN, TWO TOILETS, AND TWO BALCONIES, WITHOUT ROOF RIGHTS, BUILT ON PLOT NO. 4/5 AT SECTOR 2, T.H.A RAJENDER NAGAR, SAHIBABAD, TEHSIL AND DISTRICT GHAZIABAD UTTAR PRADESH AND THE PLOT IS BOUNDED AS UNDER:-

EAST:-	PLOT NO. 06	WEST:-	PLOT NO. 04
NORTH :-	40 FT. WIDE ROAD	SOUTH:-	PLOT NO. 32 & 33

Sd/-
Date : 29.12.2020
Place : GHAZIABAD

Authorized Officer
INDIABULLS HOUSING FINANCE LIMITED

APPENDIX IV
[See rule 8 (1)]
POSSESSION NOTICE
(for immovable property)

Whereas,
The undersigned being the Authorized Officer of the **INDIABULLS HOUSING**

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act.) read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the said Rules, the Authorised Officer of IIFL Home Finance Ltd. (IIFL HFL) (Formerly known as India India Infoline Housing Finance Ltd.) has issued Demand Notices under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:-

Name of the Borrower (s)/Guarantor (s)	Demand Notice Date and Amount	Description of secured asset (immovable property)
Mr. Vishnu Kumar Sharma, Mr. Babu Lal Sharma, Mrs. Kanti Devi (Prospect No. 879746)	24-Dec-2020 Rs.26,88,769/- (Rupees Twenty Six Lakh Eighty Eight Thousand Seven Hundred Sixty Nine Only)	All that piece and parcel of the property being : Flat No S-1 2nd Floor, measuring 1000 sq ft, on Plot No 397 Oriental Akhard, Gram Mahal, Jagatpura, Jaipur, Rajasthan, 302022

If the said Borrowers fail to make payment to IIFL HFL as aforesaid, IIFL HFL may proceed against the above secured assets under Section 13(4) of the said Act. and the applicable Rules, entirely at the risks, costs and consequences of the borrowers.

For further details please contact to Authorised Officer at Branch Office: Ambition Tower, Plot No. D-46-B, Offices No. 307 To 312, Malan Ka Chauraha, Agrasen Circle, Subhash Marg, C-Scheme, Jaipur - 302001/Or Corporate Office : IIFL Tower, Plot No.98, Udyog Vihar, Phase-IV Gurugram, Haryana.

Place: Jaipur Date: 31-12-2020
Sd/- Authorised Officer For IIFL Home Finance Ltd. (IIFL HFL)

KVB Karur Vysya Bank
Smart way to bank

Divisional Office, No.6, 3rd Floor,
Opp: Metro Pillar No: 80, Pusa Road,
Karol Bagh, New Delhi - 110 005
Ph: 011-28758374 / 2875375/76/77
Email : viswanadhama@kvbmail.com
bhaskararnp@kvbmail.com

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) R/W Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged to the Secured Creditor, The Karur Vysya Bank Ltd, symbolic possession has been taken by the Authorised Officer of The Karur Vysya Bank Ltd., Secured Creditor, will be sold on "As is where is", "As is what is", "without recourse", and "Whatever there is" on 28.01.2021 (in case, said day has been declared as holiday, auction will be conducted on next working day), for recovery of Rs. 36,28,700.86 (Rupees Thirty Six Lakhs Twenty Eight Thousand Seven Hundred and Paise Eighty Six Only) due to the Karur Vysya Bank Ltd, Secured Creditor from (1) M/S Worldwide Integrated Solutions Pvt Ltd, Regd. Office at E-7B, Shankar Marg, Bani Park Kanti Chand Road, Jaipur - 302 016; (2) Mr Mool Chand Sharma, S/O Mr Chiranjee Lal Sharma, 113A, Bhawati Nagar, Kartapura, Jaipur - 302 018; (3) Mr Vikas Saboo, S/O Mr Brij Mohan Saboo, B-10, Apolo Apartments, Sector No.3, Vidhyadhar Nagar, Jaipur - 302 016 and (4) Mrs Saroj Sharma, W/O Mr Mool Chand Sharma, 113A, Bhawati Nagar, Kartapura, Jaipur - 302 018. The reserve price and Earnest Money Deposit will be as below:

Sl.No	Description	Reserve Price	EMD
1	Item No.1	Rs. 13,23,000.00	Rs. 1,50,000.00
2	Item No.2	Rs. 13,68,000.00	Rs. 1,50,000.00
3	Item No.3	Rs. 5,78,000.00	Rs. 60,000.00

DESCRIPTION OF THE IMMOVABLE PROPERTY

Item No: 1
Residential plot No: 493, Gokul Residency Scheme, Village - Jaisinghpura, newta Road, Sanganer, Jaipur admeasuring approximately 209.94 sq. yards and bounded on : East : 30' wide Road West : MDP 2025 Road 100' wide North: Plot No: 492 South : Plot No: 494

Item No:2
Residential plot No: 494, Gokul Residency Scheme, Village - Jaisinghpura, newta Road, Sanganer, Jaipur admeasuring approximately 217.13 sq. yards and bounded on : East : Plot nos: 459, 458 & 457 West : MDP 2025 Road 100' wide North: Plot No: 493 South : Otherland

Item No: 3
Residential plot No: 176, Gokul Residency Scheme, Village - Jaisinghpura, newta Road, Sanganer, Jaipur admeasuring approximately 111.11 sq. yards and bounded on : East : Plot no: 157 West : 30' wide North: Plot No: 177 South: Plot No: 175

For detailed terms and conditions of the sale, please refer to the link provided in our Bank's/ Secured Creditor's website i.e www.kvb.co.in/Property Under Auction also at the web portal https://eauctions.samil.in of the service provider, M/s Shriram Automall India Ltd.,

Statutory 15 days' Notice under Rule 8(6) R/W Rule 9(1) of the SARFAESI Act, 2002
The borrower/s and guarantor/s are hereby notified to pay the dues as mentioned above along with up to date interest and ancillary expenses before the date of e-Auction, failing which the Schedule property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost.

Date : 28.12.2020
Place : Delhi

Chief Manager & AUTHORIZED OFFICER
THE KARUR VYSYA BANK LIMITED

Capri Global Capital Limited

E-Auction Sale Notice for Sale with proviso to Rule 8 (6) of the Guarantor (s) that the below d the Authorised Officer of Capri for recovery of amount mentio property details mentioned bel

SR.	1.BORROWER(S) NAME	2. OUTSTANDING AMT
1.	1.Shrimati Rukmani De Hospital ("Borrower") 2.Mr. Lokesh Sharma 3.Mrs. Anita Devi 4.Mr. Vikas Sharma 5.Mr. Raju Lal Sharma LOAN ACCOUNT No. LNCGCPRTL00000060 Rupees 1,15,07,126/- (Fifteen Lacs Seven Thousand Six Only) as on 2 applicable future interest	

For detailed terms and condition TERMS & CONDITIONS OF ONLINE

- The Property is being sold on
- Particulars of the property / a and Secured Creditor shall not t
- E-Auction Sale Notice issued t to constitute any commitment c
- Secured Creditor and to conduc property before submission of t
- Auction/bidding shall only be service provider M/S eProcure
- The bidders may participate in service provider shall not be he
- For details, help, procedure at Tiger, Ahmedabad (Contact ramprasad@auctiontiger.net
- For participating in the e-auct id and password. Intending bid
- For participating in e-auction, bidders through Demand Draft/
- The intending bidders should towards EMD in a sealed cover 110005 latest by 03:00 PM on with "Bid for participating in E-10. After expiry of the last date (who have quoted their bids on Technologies Limited to enable E-Auction Sale Notice.
- Inter-se bidding among the i unlimited extension of "10" min the last extension.
- Bids once made shall not be 13.Immediately upon closure of Capri Global Capital Limited, Re bidder in the E-Auction Sale pro
- The successful bidder shall c amount within 15 days from the 15.In case of default in payment amount already paid (including 16.At the request of the succes
- The Successful Bidder shall f amount of sale price (after dedi such other extended time as de 18.Municipal / Panchayat Taxes, certificate. Bids shall be made 19.Sale Certificate will be issuer necessary proof in respect of p 20.Applicable legal charges for 21.The Authorized officer may p postponed to a later date before 22.The decision of the Authoris 23.All bidders who submitted th
- 24.For further details and q**
- This publication is also 15 (F (Enforcement) Rules 2002, abo

Special Instructions / Caut Capital Limited nor the Serv such cases. In order to wa back-up power supply and successfully.

Plar

केनरा बैंक Canara Bank
(A Govt. of India Undertaking)

सिंडिकेट Syndicate

E-AUCTION SALE NOTICE (IMMOVABLE PRO
Sale of immovable assets under the Security In

Notice is hereby given to the public in general and in particular to the Creditor, the Physical possession of which has been taken by the Aut

19.01.2021 for recovery of dues to the Secured Creditor from Borrow



METROPOLITAN STOCK EXCHANGE OF INDIA LTD.

4th Floor, Vibgyor Towers, Plot No.C - 62, Opp. Trident Hotel, Bandra Kurla Complex, Bandra East, Mumbai - 400098. CIN - U65999MH2008PLC185856

PUBLIC NOTICE

Notice is hereby given that M/s. SMC Global Securities Ltd. The member of Metropolitan Stock Exchange of India Ltd. ("Exchange") having registered office at 11/6B, Shanti Chambers, Main Pusa Road, New Delhi - 110005 Delhi and SEBI Registration No. INZ000199438 have applied for surrender of their Trading Membership in Equity Cash and Equity Derivatives Segments.

Any client/ constituent/member/investor having any claim / dispute /grievance with/against M/s. SMC Global Securities Ltd, arising out of trades executed in Equity Cash and Equity Derivatives Segments of the Exchange are advised to furnish details of his/her claim in writing to the Arbitration & Investor Grievance Department of the Exchange at the Registered Office address indicated above, within 60 days from the date of this notification; enclosing therewith all supporting documents. No such claims / dispute / grievances filed beyond the said period will be entertained by the Exchange. The complaints filed against the above trading member will be dealt with in accordance with the Rules, Bye-laws and Regulations of the Exchange/Metropolitan Clearing Corporation of India Ltd.

The complaint form can be downloaded from www.mse.in >Investors> Complaint/Format or maybe obtained from the Exchange office at Mumbai and also at the Regional Offices.

For Metropolitan Stock Exchange of India Ltd.

Place: Mumbai, Date: 31/12/2020

Sd/-
Authorised Signatory

एस्सार पावर ट्रांसमिशन कंपनी लिमिटेड

पंजीकृत कार्यालय : एस्सार पावर एमपी लिमिटेड, पावर प्लॉट,
ग्राम बंधीरा, डाकघर करसुलाल, सिंगरीली,
मध्यप्रदेश-486886, भारत

सूचना

- ऊपर नामित आवेदक ने निम्नलिखित शुल्क के निर्धारण हेतु सेंट्रल इलेक्ट्रिसिटी रेगुलेटरी कमिशन, नई दिल्ली के समक्ष आवेदन दायर किया है: वर्ष 2013-14, 2014-19 के लिए शुल्क के संतुलन तथा वर्ष 2019-24 टैरिफ ब्लॉक के लिए शुल्क निर्धारण के लिए एनटीपीसी लिमिटेड के इनोवर-गंवार जीपीएस में 2X400 केबी वे
- याचिका के प्रतिवादीगण निम्नलिखित हैं -
क. एनटीपीसी लिमिटेड
ख. एस्सार स्टील इंडिया लिमिटेड
ग. मध्यप्रदेश सरकार
घ. एस्सार पावर एम. पी. लिमिटेड
ङ. पावर ग्रिड कॉरपोरेशन ऑफ इंडिया लिमिटेड
च. वेस्टर्न रीजनल पावर कमिटी
छ. पावर सिस्टम्स ऑपरेशन कॉरपोरेशन लिमिटेड
- दावा किए गए शुल्क का विवरण : रु. लाख

वर्ष	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
ट्रांसमिशन शुल्क (रु. लाख)	401.31	364.57	359.20	353.65	347.06	346.58	267.21	264.87	260.92	257.10	253.34

- शुल्क निर्धारण लिए दायर किए गए आवेदन की प्रतिलिपि वेबसाइट www.essar.com पर जारी की गई है।
- आवेदन में सम्मिलित शुल्क के निर्धारण के लिए प्रस्तावों पर कोई भी सुझाव तथा आपत्तियाँ प्रतिवादीगणों के साथ किसी भी व्यक्ति द्वारा इस सूचना के प्रकाशन की तारीख से 30 दिनों के अंदर सचिव, सेंट्रल इलेक्ट्रिसिटी रेगुलेटरी कमिशन, तीसरी एवं चौथी मंजिल, चंद्रलोको बिडिंग, 36 जनपथ, नई दिल्ली-11001 के पास दाखिल किया जा सकता है।

स्थान: मुंबई

तारीख: 31.12.2020

संदीप सहाय
वीपी-वाणिज्य

परिशिष्ट IV

देखें नियम 8(1)

कन्वा सूचना

(अचल संपत्ति हेतु)

जब कि,

इंडियाबुल्स कमर्शियल क्रेडिट लिमिटेड (CIN:U65923DL2005PLC136029) प्राधिकृत अधिकारी होने के नाते अधोहस्ताक्षरी ने सिक्कोरिजिस्ट्रेशन एंड रिकन्स्ट्रक्शन ऑफ फायनान्सियल असेट्स एंड एन्फोर्समेंट ऑफ सिक्कोरीटी इंटररेस्ट एक्ट, 2002 के अंतर्गत और नियम 3 के साथ धारा 13(12) के साथ सिक्कोरीटी इंटररेस्ट (एन्फोर्समेंट) रूल, 2002 के साथ पढ़ते हुए प्राप्त अधिकारों का उपयोग करके कर्जदार सुनिन कुमार अग्रवाल और लकी अग्रवाल को 16.01.2020 की सूचना में वर्णन के अनुसार कर्ज खाता नं. HLLNOI00182291 की राशि रु. 14,71,117/- (रुपए चौदह लाख इकहतर हजार एक सौ सत्रह मात्र) और 14.01.2020 के अनुसार उस पर ब्याज उक्त सूचना की प्राप्ति की तारीख से स्पष्ट 60 दिनों के भीतर चुकता करने का आवाहन करते हुए अभियाचना सूचना जारी की थी।

धनराशि चुकता करने में कर्जदारों के असफल रहने पर एतद्वारा कर्जदार और सर्व सामान्य जनता को सूचना दी जाती है कि, अधोहस्ताक्षरी ने उक्त कानून की धारा 13 की उप धारा 4 के साथ उक्त कानून के नियम 8 के तहत सिक्कोरीटी इंटररेस्ट (एन्फोर्समेंट) रूल, 2002 के तहत प्राप्त अधिकारों का कार्यान्वयन करके 29.12.2020 को संपत्ति पर सांकेतिक आधिपत्य कर लिया है।

विशेषतः कर्जदारों और सामान्यतः जनता को एतद्वारा संपत्ति के साथ सौदा नहीं करने के लिए सावधान किया जाता है और संपत्ति के साथ कोई भी सौदा राशी रु. 14,71,117/- (रुपए चौदह लाख इकहतर हजार एक सौ सत्रह मात्र) 14.01.2020 के अनुसार और उस पर ब्याज के साथ रजिस्ट्रेशन एंड रिकन्स्ट्रक्शन ऑफ फायनान्सियल असेट्स एंड एन्फोर्समेंट ऑफ सिक्कोरीटी इंटररेस्ट एक्ट, 2002 के अंतर्गत और नियम 3 के साथ धारा 13(12) के साथ सिक्कोरीटी इंटररेस्ट (एन्फोर्समेंट) रूल, 2002 के साथ पढ़ते हुए प्राप्त अधिकारों का उपयोग करके कर्जदार सुनिन कुमार अग्रवाल और लकी अग्रवाल को 16.01.2020 की सूचना में वर्णन के अनुसार कर्ज खाता नं. HLLNOI00182291 की राशि रु. 14,71,117/- (रुपए चौदह लाख इकहतर हजार एक सौ सत्रह मात्र) और 14.01.2020 के अनुसार उस पर ब्याज उक्त सूचना की प्राप्ति की तारीख से स्पष्ट 60 दिनों के भीतर चुकता करने का आवाहन करते हुए अभियाचना सूचना जारी की थी।

परिशिष्ट IV

देखें नियम 8(1)

कन्वा सूचना

(अचल संपत्ति हेतु)

जब कि,

इंडियाबुल्स कमर्शियल क्रेडिट लिमिटेड (CIN:U65923DL2006PLC150632) प्राधिकृत अधिकारी होने के नाते अधोहस्ताक्षरी ने सिक्कोरिजिस्ट्रेशन एंड रिकन्स्ट्रक्शन ऑफ फायनान्सियल असेट्स एंड एन्फोर्समेंट ऑफ सिक्कोरीटी इंटररेस्ट एक्ट, 2002 के अंतर्गत और नियम 3 के साथ धारा 13(12) के साथ सिक्कोरीटी इंटररेस्ट (एन्फोर्समेंट) रूल, 2002 के साथ पढ़ते हुए प्राप्त अधिकारों का उपयोग करके कर्जदार गोल्डन गेट रेसीडेन्सी होटल्स ओपीसी प्राइवेट लिमिटेड, सोनम कुमारी और हरिश कुमार को 14.01.2020 की सूचना में वर्णन के अनुसार कर्ज खाता नं. HLLANOI00396312 की राशि रु. 1,50,34,735/- (रुपए एक करोड़ पचास लाख चौतीस हजार सात सौ पैंतीस मात्र) और 13.01.2020 के अनुसार उस पर ब्याज उक्त सूचना की प्राप्ति की तारीख से स्पष्ट 60 दिनों के भीतर चुकता करने का आवाहन करते हुए अभियाचना सूचना जारी की थी।

धनराशि चुकता करने में कर्जदारों के असफल रहने पर एतद्वारा कर्जदार और सर्व सामान्य जनता को सूचना दी जाती है कि, अधोहस्ताक्षरी ने उक्त कानून की धारा 13 की उप धारा 4 के साथ उक्त कानून के नियम 8 के तहत सिक्कोरीटी इंटररेस्ट (एन्फोर्समेंट) रूल, 2002 के तहत प्राप्त अधिकारों का कार्यान्वयन करके 29.12.2020 को संपत्ति पर सांकेतिक आधिपत्य कर लिया है। विशेषतः कर्जदारों और सामान्यतः जनता को एतद्वारा संपत्ति के साथ सौदा नहीं करने के लिए सावधान किया जाता है और संपत्ति के साथ कोई भी सौदा राशी रु. 1,50,34,735/- (रुपए एक करोड़ पचास लाख चौतीस हजार सात सौ पैंतीस मात्र) 13.01.2020 के अनुसार और उस पर ब्याज के साथ इंडियाबुल्स कमर्शियल क्रेडिट लिमिटेड के आधीन होगा।

उधारकर्ताओं का ध्यान अधिनियम की धारा 13 की उप-धारा (8) के अन्तर्गत संपत्ति / संपत्तियों को मुक्त कराने के लिए उपलब्ध समय की ओर आकर्षित किया जाता है।

अचल संपत्ति का विवरण

शांतिप्लॉट नं. एम.के. II/सी.एस. I/2, मापित 168.19 स्क्.मी. शक्ति खंड - II पर स्थित, इंदिरापुरम, तहसील और जिला गजियाबाद - 201010, उत्तर प्रदेश और जो निम्नानुसार परिबद्ध है:

पूर्व : कैबिज स्कुल पश्चिम : रोड 12 मी. चौड़ा
उत्तर : प्लॉट नं. - सीएस - I/3 दक्षिण : प्लॉट नं. - सीएस - I/1

दिनांक : 29.12.2020

स्थान : गजियाबाद

सही/-

प्राधिकृत अधिकारी
इंडियाबुल्स कमर्शियल क्रेडिट लिमिटेड

प्रपत्र ए सार्वजनिक घोषणा

(भारतीय दिवालिआ और शोधन अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनियमन, 2017 के विनियमन 14)

ट्रेंड कम्युनिकेशन्स इंडिया प्राइवेट लिमिटेड
के हिस्सेदारों के ध्यानाथ

प्रासंगिक विवरण	
1 निगमित व्यक्ति का नाम	ट्रेंड कम्युनिकेशन्स इंडिया प्राइवेट लिमिटेड
2 निगमित व्यक्ति के गठन की तिथि	06/09/1999
3 प्राधिकारी जिनके अधीन निगमित व्यक्ति का गठन/पंजीयन किया गया है	कंपनियों के पंजीयक, दिल्ली
4 निगमित व्यक्ति का कॉरपोरेट आईडी/टैटिड नम्बर/लिमिटेड लॉयब्लिटी आईडी/टैटिड नम्बर	U52334HR1999PTC048468
5 निगमित व्यक्ति के पंजीकृत कार्यालय तथा मुख्य कार्यालय (यदि कोई है) का पता	229-230, दूसरी मंजिल, टावर बी, स्याजेड, सेक्टर 47, गुडगाँव-122001-हरियाणा, भारत
6 निगमित व्यक्ति के परिसमापन आरम्भ होने की तारीख	28.12.2020
7 परिसमापक का नाम, पता, ई-मेल एड्रेस, दूरभाष नम्बर एवं पंजीयन संख्या	संयम गौयल पता: युनित नं. 110, पहली मंजिल, जेएमडी पैसिफिक स्क्वायर, सेक्टर 15, पार्ट II, गुरुग्राम, हरियाणा-122001, भारत IBBNIPA-002/IP-N00138/2017-18/10397 ईमेल: goelsanyam@gmail.com मोबाइल: +91-9810868515
8 दावा जमा करने अंतिम तिथि	27.01.2021

एतद्वारा सूचित किया जाता है कि ट्रेंड कम्युनिकेशन्स इंडिया प्राइवेट लिमिटेड ने स्वैच्छिक परिसमापन दिनांक 28.12.2020 को आरम्भ किया है।

ट्रेंड कम्युनिकेशन्स इंडिया प्राइवेट लिमिटेड के हिस्सेदारों को एतद्वारा परिसमापन के पास मद 7 में उल्लिखित पते पर दिनांक 27.01.2021 को अपने दावों के साक्ष्य जमा करने को कहा जाता है।

वित्तीय लेनदारों को अपने दावों के साक्ष्य सिर्फ इलेक्ट्रॉनिक तरीके से जमा करना होगा। अन्य सभी हिस्सेदार अपने दावों के साक्ष्य व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक तरीके से जमा कर सकते हैं।

दावों के गलत अथवा झूठे साक्ष्य जमा करने पर जुर्माना लगाया जाएगा।

तारीख: 30.12.2020

स्थान : गुरुग्राम

पंजीयन सं. IBBNIPA-002/IP-N00138/2017-18/10397

संयम गौयल



Capri Global Capital Limited

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के 1 हेतु विक्रय सूचना। एतद्वारा जनसामान्य को लिमिटेड प्रतिभूत लेनदार द्वारा रचनात्मक/ जैसे है", "जो है यही है" तथा "जो कु

क्र. 1. कर्जदारों का नाम
2. बकाया राशि

1. श्रीमती रुक्मिणी देवी मेमोरियल ("कर्जदार")
2. श्री लोकेश शर्मा
3. श्रीमती अनीता देवी
4. श्री विकास शर्मा
5. श्री राजू लाल शर्मा (सह-कर्ज ऋण खाता सं. LNCGCJPRTI 29.12.2020 तक रुपये 1,15,0 करोड़ पन्द्रह लाख सात हजार एवं प्रयोग भावी व्याज तथा अन्य प्र

बिक्री के विस्तृत नियम एवं शर्तों के लिए कू ऑनलाइन ई-नीलामी बिक्री के नियम ए

1. संपत्ति को बिक्री "जहाँ है जैसे है", जो है
2. ई-नीलामी बिक्री सूचना में संपत्ति/आस्त होगा। वास्तविक विस्तार तथा माप में अंतर
3. प्रतिभूत लेनदार द्वारा निर्गत ई-नीलामी कि मानी जायेगी। इच्छुक संविदाकारों को अपनी करने की सलाह दी जाती है।
4. नीलामी केवल वेबसाइट <https://sarfaa.moi.gov.in> मोबाइल एप के माध्यम से संचालित की जाये
5. संविदाकार अपने मनचाहे स्थान से संविद सिस्टम क्लैश डाउन, पावर फ्लैकआ आदि के
6. विवरण, सहायता, प्रक्रिया तथा ई-61200531/576/596/559/598/587/594/
7. ई-नीलामी बिक्री में भाग लेने के लिए इ सेवा प्रदाता द्वारा प्राप्त होने के तुरन् बाद अ
8. ई-नीलामी में भाग लेने हेतु इच्छुक सं द्वापद/एनईएफटी/आरटीजीएस के माध्यम से
9. इच्छुक संविदाकार ईएमडी के प्रति हिलाग लिमिटेड को सम्बोधित, क्षेत्रीय कार्यालय 'न संपत्ति हेतु ऋण खाता सं.
10. ईएमडी सहित संविदा जमा करने की आ के पास निर्दिष्ट ईएमडी जमा कर दी है) के। में उल्लिखित तिथि एवं समय पर भाग ले सें
11. क्वालिफाइड संविदाकारों के मध्य ईटर-बोली अन्तिम विस्तार से 10 मिनट के भीतर
12. एक बार लगाई गयी बोली निरस्त नहीं है
13. ई-नीलामी प्रक्रिया बन्द होने के तुरन् व के पास ई-नीलामी प्रक्रिया में सफल संविदा
14. सफल संविदाकार को अपने पक्ष में होने द्वार बिक्री की तिथि से 15 दिनों के भीतर ज
15. सफल संविदाकार/नीलामी क्रेता द्वारा नि पुनः बिक्री पर रखा जायेगा।
16. सफल संविदाकार के निवेदन पर अग्रि
17. सफल संविदाकार बिक्री मूल्य का 1% टी दिनों के भीतर अथवा अधिकृत प्राधिकारी द्वा असफल रहने पर धरोहर राशि जम्ब कर ली
18. नगर निगम/पंचायत कर, बिजली के बक विधिक बकायों पर विचार करते हुए तैयार क
19. बिक्री प्रमाणपत्र सम्पूर्ण क्रय राशि/संविदा
20. कन्वींस, स्टैम शुल्क, पंजीकरण प्रभार
21. अधिकृत प्राधिकारी बिना कोई कारण व की वेबसाइट पर प्रदर्शित किया जायेगा।
22. अधिकृत प्राधिकारी का निर्णय अन्तिम, र
23. संविदादा जमा करने वाले समस्त संविदा
24. अधिक विवरण एवं पड़ताछ के लिए स
25. यह प्रकाशन उपयुक्त तिथि/स्थान पर नी दिनों की सूचना भी है।

विशेष निर्देश/वेतावनी : अन्तिम मिनट/संयम फ्लैकआ, पावर फ्लैकआ आदि) के लिए उत्तरर विषम परिस्थिति से निपट सके और नीलामी

स्थान : दिल्ली तिथि : 31.12.2020

केनरा बैंक
(भारत सरकार का पट्टन)

Canara Bank
(A Govt. of India Undertaking)

सिंडिकेट Syndicate

चल संपत्ति के विक्रय

हेतु विक्रय नोटिस

ई-नीलामी बिक्री सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 6(2) के परनुक के साथ पठित वित्तीय आस्तियों का प्रतिभूतिकरण और आम लोगों को तथा विशेष रूप से ऋणी(ओं)/गारन्टर(ओं) को यह नोटिस दिया जाता है कि नीचे वर्णित चल संपत्ति को जो है जहाँ है", "जो है जैसा है" और "जो कुछ भी है" के आधार पर ऋणी(ओं)/गारन्टर(ओं) से देय राशि + प्रमा